

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3735

ANSWERED ON:10.09.2007

AMENDMENT IN LABOUR LAWS

Chavda Shri Harisinh Pratapsinh;Prasad Shri Hari Kewal

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the labour laws currently operating in the country have become obsolete due to changing scenario in various fields in the country;
- (b) if so, whether the Government proposes to make suitable amendments in labour laws to bring it in tune with the changing conditions; and
- (c) if so, the details thereof indicating the laws to be amended?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (c): Review/updation of labour laws is a continuous process in order to bring them in tune with the emerging needs of the economy. Accordingly, amendments to the Payment of Wages Act, 1936 have been enforced w.e.f. 09.11.2005. Amendment proposals in respect of the Factories Act, 1948, the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Act, 1988, the Apprentices Act, 1961 and the Maternity Benefits Act, 1961 have been introduced in the Parliament.